

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO. 1099
ANSWERED ON 05.12.2025

POLICIES FOR PORT LIMITS

1099. SHRI CAPTAIN VIRIATO FERNANDES:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) whether there is any component of Public participation/hearing/consultation before notifying port limits for minor ports handled by respective State Maritime board under Indian Ports Act 1908 and Indian Ports Act, 2025, if so, the details thereof;
- (b) whether the Central Government has any policy for which Gazette Notification for Port Limits are issued by the State Government under Indian Ports Act, 1908 and Indian Ports Act 2025, if so, the details thereof; and
- (c) whether the Central Government has any estimate regarding the extent of the India's coastline especially on the West Coast covered under Port Limits including the State of Gujarat, Maharashtra, Goa, Karnataka and Kerala, State-wise and if so, the details thereof?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

- (a) No Sir.
- (b) Yes Sir. Both the Acts of 1908 and 2025 provide the statutory mechanism for port notification as well as for defining port limits. The State Governments are empowered to notify the port limits for port other than Major Port, under the Acts of 1908 and 2025. Under the 2025 Act, the Central Government will prescribe uniform procedure (norms, form and manner) for declaration of ports and alteration of port limits by way of Rules framed in consultation with State Governments and Union Territories.

(c) The details of major ports coastline in the states of Gujarat, Maharashtra, Goa, Karnataka and Kerala are as under :-

Sl. No.	State	Major Ports	Coastline length (in Km)
1	Gujarat	Deendayal Port	54.13
2	Maharashtra	Jawaharlal Nehru Port	37.59
		Mumbai Port	33
3	Goa	Mormugao Port	71.50
4	Karnataka	New Manglore Port	12.56
5	Kerala	Cochin Port	37.04
